## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

Appeal No.79/252/ND/2018

In the matter of:

Elmsford Life Services (P) Ltd

...PETITIONER

**SECTION:** 

**Under Section 252** 

Order delivered on 29.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor

: Ms. Arveena Sharma, Advocate

For the Respondent/Corporate Debtor: -

## <u>ORDER</u>

Learned Counsel for the Appellant is present and represents that as per the previous directions passed by this Tribunal, a copy of the petition/appeal along with its annexure has been duly served on the Respondent ROC on 11.1.2018. However, none appears for the respondent ROC.

Let the Respondent ROC files its reply/observations within 3 weeks from today (29.1.2018) in relation to the appeal.

Post the matter on 22.2.2018.

(R. VARADHARAJAŃ) MEMBER (JUDICIAL)

Surjit 29.1.2018